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Andhra Pradesh Prohibition Act, 1995

17 of 1995

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Andhra Pradesh Prohibition Act, 1995

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PRFAMBLE

¹["An Act to introduce Prohibition of the manufacture sale and consumption of Arrck and Regulation of the manufacture, sale and consumption of other intoxicating Liquors in the State of Andhra Pradesh and for matters connected therewith or incidental thereto."]

WHEREASArticle 47 of the Constitution of India enjoins that the State shall endeavour to bring about prohibition of the consumption, except for medicinal purposes, of intoxicating drinks which are injurious to health;

²["AND WHEREAS, there isurgent need in public interest to bring about the prohibition of the manufacture, sale and consumption of arrack and regulation of the manufacture, sale and consumption of other intoxicating liquors in the State of Andhra Pradesh."]

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-Sixth Year of the Republic of India as follows.-

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- 1. Substituted for the long title by A.P. Act 5 of 1997, w.e.f. 1-4-1997 (Vide G.O.Ms.No. 249, Rev. (Ex.II) dated 31-3-1997.
- 2. The Preamble "AND WHEREAS there isurgent need In public interest to bring about the Prohibition of the manufacture, sale and consumption of intoxicating liquors, except for medicinal, scientific, industrial or such like purposes, in the State of Andhra Pradesh;" Substituted by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).

CHAPTER 1 PRELIMINARY

1. Short title, extent and commencement :-

- (1) This Act may be called the Andhra Pradesh Prohibition Act, 1995.
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the Government may, by notification, appoint1.
- 1. Came into force on 20-2-1995, G.O.Ms.No. 64 Rev. (Ex. II) dated 20-2-1995, Part I, Ext.No.91. dated 20-2-95 of A.P. Gazette. [1995 ALT (L&S) 13 (A.P.O & N).]

2. Definitions :-

In this Act, unless the context otherwise requires,-

- ${f 1}[(1)]$ arack means country liquor including arrack brewed, coloured, flavoured or spiced.
- ²[(1A)] buy or buying includes any receipt including gift;

(It corresponds to Sec. 3 (2) of Act 10 of 1937 (Repealed Act)

(2) Collector means the Collector of a district and includes the Joint Collector or any person appointed by the Government to exercise the powers and to perform the functions of a Collector under this Act;

- (3) Commissioner means the Commissioner of Prohibition and Excise appointed under Section 3 of the Andhra Pradesh Excise Act, 1968; (Act 17 of 1968).
- (4) foreign liquor includes every liquor imported into India, other than Indian liquor;
- (5) Government means the State Government;
- (6) Indian liquor means liquor produced, manufactured or compounded in India after the manner of gin, brandy, whisky or rum imported from foreign countries and includes milk punch and other liquors consisting of or containing any such spirits, but does not include foreign liquor;
- 3(7) liquor includes,-
- (a) spirits of wine, denatured spirits, methylated spirits and rectified spirits, beer, toddy and every liqued consisting of or containing alcohol; and
- (b) any other intoxicating substance which the Government may, by notification, declare to be liquor for the purposes of this Act;]
- (8) local body means any Municipal Corporation, Municipality, Notified Area, Gram Panchayat, Mandal Parishad, Zilla Parishad, Township or a Cantonment constituted under the relevant law for the time being inforce;
- (9) notification means a notification published in the Andhra Pradesh Gazette and the term notified shall be construed accordingly;

- (10) place includes an open place, a house, club, shed, enclosure, building, shop, tent, vessel, raft and vehicle;
- (11) police station includes any place which the Government may, by notification, declare to be a police station for the purpose of this Act;

(Corresponds to Sec. 3 (13) of repealed Act).

- (12) prescribed means prescribed by rules made under this Act;
- (13) prohibition officer means the Commissioner, a Collector, or any officer or other person to whom the Commissioner or the Collector delegates his powers or functions under Section 6;
- (14) sale or selling includes any transfer including gift; (Corresponds to Sec. 3 (16) of Repealed Act)
- (15) ⁴[Omitted]
- (16) words and expressions used in this Act but not defined shall have the meanings assigned to them in the Andhra Pradesh Excise Act, 1968 (Act 17 of 1968).
- 1. clause (1) inserted by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).
- 2. clause (1A) renumbered by ibid.
- 3. Substituted for the sub-clauses for "(a) spirits of wine, wine, beer and every liquid consisting of or containing alcohol including Indian Liquor and Foreign Liquor.
- (b) any other Intoxicating substance which the Government may, by notification, declare to be liquor for the purposes of this Act" by A.P. Act 5 of 1997 (w.e.f. 1-4-1997). "
- 4. Omitted by A.P. Act No. 35 of 1995 (w.e.f. 18-7-1995). 1995 ALT (L&S) 155 (A.P.Acts).

CHAPTER 2 ESTABLISHMENT AND CONTROL

3. Appointment of Commissioner :-

The Commissioner of Prohibition and Excise for the State appointed under Section 3 of the Andhra Pradesh Excise Act, 1968 shall, subject to the general or special orders of the Government in this behalf, be the Chief Controlling Authority in all matters connected with the administration of this Act.

4. General control of Commissioner over Collectors :-

The Collector shall exercise the powers and perform the functions assigned by or under this Act subject to the general control of the Commissioner.

5. Officers and Staff :-

The officers and staff referred to in Section 5 of the Andhra Pradesh Excise Act, 1968 shall be deemed to be officers and staff appointed also for the purposes of giving effect to this Act, and for this purpose it shall be competent for the Government to give such directions and to make such rules as they may deem fit with regard to their powers and functions.

6. Delegation :-

For purposes of giving effect to this Act, the Commissioner, ¹[the Collector, the Assistant Commissioner of Prohibition and Excise] or the Prohibition and Excise Superintendent may, by order, delegate to any officer subordinate to him any of the powers conferred on or functions entrusted to the Commissioner, 1[the Collector, the Assistant Commissioner Prohibition and Excise] or the Prohibition and Excise Superintendent by or under this Act subject to such restrictions and control as may be prescribed, and subject also to such limitations and conditions, if any, as may be specified in the order of delegation.

1. Substituted by A.P. Act 35 of 1995 (w.e.f. 16-1-1995).

CHAPTER 3 PROHIBITION AND PENALTIES

7. Prohibition of selling, buying and consumption of liquor

The selling, buying, being in possession and consumption of liquor, otherwise than in accordance with the provisions of this Act, or as the case may be, the Andhra Pradesh Excise Act, 1968, is hereby prohibited.

7A. Prohibition of production etc. of arrack :-

- ¹[The production, manufacturer, storage, possession, collection, purchase, sale and transport of arrack is hereby prohibited.]
- 1. Substituted by A.P. Act 35 of 1995 (w.e.f. 16-1-1995).

8. Punishment for buying, selling consumption etc., of liquors :-

Whoever,

- (a) 1 [***] consumes any liquor except 2 [in accordance with the provisions of this Act or the Andhra Pradesh Excise Act, 1968], or the terms of any rule, notification, order, licence or permit issued thereunder shall be punished with imprisonment for a term which may extend upto six months or with fine which may extend upto one thousand rupees or with both;
- (b) ³[possesses, collects, buys, ⁴[sells, transports, produces or manufactures any liquor other than arrack except in accordance with the provisions of the Andhra Pradesh Excise Act, 1968 (Act 17 of 1968), or the terms of any rule, notification, order, licence or permit issued thereunder] shall be punished,-
- (i) where the liquor involved in the offence is less than such quantity as may be notified in this behalf with imprisonment for a term which shall not be less than six months but which may extend upto three years and ⁵[with fine which shall not be less than rupees ten thousand or shall not be less than thrice the value of the liquor involved in the offence whichever is higher but which may extend upto six times the value of such liquor, such value being arrived at in the manner prescribed;]

(ii) where the liquor involved in the offence is not less than the quantity notified as aforesaid with imprisonment for a term which shall not be less than one year but which may extend upto five years and ⁵[with fine which shall not be less than rupees twenty thousand or shall not be less than thrice the value of the liquor involved in the offence whichever is higher but which may extend upto six times the value of such liquor, such value being arrived at in the manner prescribed;]

⁶[Provided that any person in possession ⁷[of any liquor other than arrack of a quantity of] or less than 375 ml. and who is a first offender under this-Act shall be punished with imprisonment for a term which may extend upto three months and with fine which may extend upto five thousand rupees.]

- **8**[(iii) where the commission of any offence either under sub-clause (i) or sub-clause (ii) is abetted, the abettor shall be liable for punishment 8[with imprisonment of either description and with fine as provided therein".]
- (c) having obtained a licence or permit granted under the Andhra Pradesh Excise Act, 1968, ⁹[sells any liquor other than arrack] otherwise than in accordance with the provisions of this Act or terms of any rule, notification, order, licence or permit issued thereunder shall be punished with imprisonment for a term which may extend upto six months or with fine which may extend upto rupees one thousand or with both;
- **10**[(d) allows consumption of barrack] upon premises in his immediate possession shall be punished with imprisonment for a term which may extend upto 5[three years or with fine which may extend upto ten thousand rupees] or with both.
- ¹¹[(e) contravens the provisions of Section 7-A shall on conviction be punished with imprisonment for a term which shall not be less than one year but which may extend upto five years and with fine which shall not be less than rupees ten thousand but which may

- 1. Omitted by A.R Act 35 of 1995 (w.e.f. 16-1-1995).
- 2. Substituted for the words "In accordance with provisions of this Act" by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).
- 3. Substituted by A.P. Act 35 of 1995 (w.e.f. 16-1-1995).
- 4. Substituted for the words "sells or transports any liquor without any licence or permit granted under the Andhra Pradesh Excise Act, 1968" by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).
- 5. Substituted by A.P. Act 10 of 1996.
- 6. Proviso Added by ibid.
- 7. Substituted for the words of any liquor of a quantity of by A.P. Act 5 of 1997 (w.e.f. 1 -4-1997).
- 8. Inserted by A.P. Act 35 of 1995 (w.e.f. 12-10-1995).
- 9. Substituted for the words "sells any liquor" by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).
- 10. Substituted for the word "liquor" by ibid.
- 11. clause (e) added by A.P. Act 35 of 1995 (w.e.f. 18-7-1995).

9. Punishment for being found in a state of intoxication :-

Whoever is found in a state of intoxication in any public place 1 [otherwise than as permitted under any law] shall be 2 [punishable with imprisonment which shall not be less than two months, but which may extend upto one year and with fine which may extend upto two thousand rupees.]

³[Explanation.-- For the purposes of this section, "intoxication means a state of mind and behaviour in which a person is incapable of

Note: On 21-4-1995 A.P. High Court stuck down this section stating that it failed to define the Degree of intoxication. Hence the amending Act 35 of 1995, added Expiation defining the degree of intoxication.

knowing the nature of his actions or incapable of judging the consequences thereof by reason of intoxication.]

- 1. Substituted for the words "and whoever, not having been permitted to consume any liquor in pursuance of this Act is found in a State of intoxication at any private place" by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).
- 2. Substituted by A.P. Act 35 of 1995.
- 3. Explanation added by ibid

10. Punishment for abetment of escape of persons arrested etc:

Any officer or person exercising powers under this Act, who,

- (a) unlawfully releases or abets the escape of any person arrested under this Act, or $^{1}[***]$
- (b) acts in any manner inconsistent with his duty for the purpose of enabling any person to do anything whereby any of the provisions of this Act may be evaded or broken, ${}^{2}[***]$ shall be punished with imprisonment which may extend, upto six months, or with fine, which may extend upto five hundred rupees, or with both.
- 1. The words "abets the commission of any offence against the Act or" omitted by A.P. Act 35 of 1995 (w.e.f. 18-7-1995).
- 2. Certain words omitted by ibid.

11. Punishments for offences not otherwise provided for :-

Whoever is guilty of any wilful act or intentional omission in contravention of any of the provisions of this Act or of any rule, notification or order made thereunder and not otherwise provided for in this Act, shall be punishable with fine which may extend upto five hundred rupees.

11A. Grant of Bail :-

 $^{f 1}$ [Notwithstanding anything contained in the Code of Criminal

Procedure, 1973, no court shall grant any bail to any person accused of an offence under sub-clause (i) or sub-clause (ii) or sub-clause (iii) of clause (b) or under clause (e) of Section 8, unless the (sic) is given an opportunity to oppose the application and the (sic) record resons while granting the bail.]

1. Section 11-A inserted by ibid.

12. Things liable to confiscation :-

Without prejudice to the powers of the Excise Officers under Section 46 of the Andhra Pradesh Excise Act, 1968, in any casein which an offence has been committed against this Act, the liquor by means of which the offence has been committed shall be liable to confiscation along with the receptacles, packages, coverings, animals, vessels, carts or other vehicles used to hold or carry the same.

13. Confiscation by prohibition and Excise Officers in certain cases:-

- ¹[(1) Notwithstanding anything contained in this Act or any other I a w for the time being in force, where anything liable for confiscation under Section 12 is seized and detained under the provisions of this Act, the officer seizing and detaining such property shall, without any unreasonable delay, produce the said seized property before the Deputy Commissioner of Prohibition and Excise who has jurisdiction over the area.
- (2) On production of the said seized property under sub-section (1), the Deputy Commissioner of Prohibition and Excise if satisfied that an offence under this Act has been committed, may whether or not a prosecution is instituted for the commission of such an offence, order confiscation of such property.
- (3) While making an order of confiscation under sub-section (2), the Deputy Commissioner of Prohibition and Excise may also order that such of the properties to which the order of confiscation relates which in his opinion need not be preserved or are not fit for human consumption be destroyed.

- (4) Where the Deputy Commissioner of Prohibition and Excise after passing an order of confiscation under sub-section (2) is of the opinion that it is expedient in public interest so to do, he may order the confiscated property or any part thereof to be sold by public auction or dispose of departmentally.
- (5) The Deputy Commissioner of Prohibition and Excise shall submit a full report of all particulars of confiscation to the Commissioner of Prohibition and Excise within twenty-four hours of such confiscation.
- (6) The Deputy Commissioner of Prohibition and Excise shall, for the purposes of this Act, have the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908 when making enquiries under this section in respect of the following matters, namely.--
- (a) receiving evidence on affidavits;
- (b) summoning and enforcing the attendance of any person and examining him on oath; and
- (c) compelling the production of documents. ²[13-A. Issue of showcause notice.--

No order of confiscation of any property shall be made under Section 13 unless the person from whom the said property is seized,-

- (a) is given a notice in writing informing him of the grounds on which it is proposed to confiscate such property; and
- (b) is given an opportunity of making a representation in writing within such reasonable time as may be specified in the notice.

- 1. Sec. 13 substituted by A.P. Act 35 of 1995.
- 2. New Sections 13-A to 13-F added by ibid.

13B. Order of confiscation in the absence of offender :-

When offence under this Act has been committed, but the offender is not known or cannot be found, or when anything liable to confiscation under this Act, and not in the possession of any person cannot be satisfactorily accounted for, the Assistant Commissioner of Prohibition and Excise or the Prohibition and Excise Superintendent may by order confiscate such property;

Provided that no such order shall be made until the expiration of one month, from the date of seizing the goods intended to be confiscated.

13C. Appeal :-

Any person aggreived by an order passed by the Deputy Commissioner of Prohibition and Excise under Section 13 may, within sixty days from the date of passing such order, appeal to the Commissioner of Prohibition and Excise, who may after giving reasonable opportunity to the appellant pass such orders as he deems fit.

<u>13D.</u> Order of confiscation not to interfere with other punishments:

The order of confiscation under sub-section (2) of Section 13 or Section 13-B shall not prevent from initiation of criminal proceedings against the accused under this Act. The result of criminal proceedings either acquittal or conviction or otherwise under the provisions of this Act, will have no bearing on the order of confiscation passed under this Act.

13E. Bar of Jurisdiction :-

Notwithstanding anything contained in the Code of Criminal Procedure, 1973 when the Deputy Commissioner of Prohibition and Excise or the appellate authority is seized with the matter under this Act, no court shall entertain any application in respect of liquor, any receptacle, package, covering, any animal, cart, vehicle or

other conveyance used in carrying such liquor as far as its release, or confiscation is concerned and the jurisdiction of the Deputy Commissioner of Prohibition and Excise or the appellate authority with regard to the disposal of the same shall be exclusive.

13F. Property confiscated when to vest in Government :-

When an order for confiscation of any property has been passed under Section 13 or Section 13-B and such order has become final in respect of the whole or any portion of such property, such property or portion thereof, as the case may be, shall vest in Government free from all encumbrances].

14. Police to take charge of articles seized :-

¹[All officers In charge of police stations shall take charge of and keep in safe custody under seal all articles seized under this Act along with samples which shall also be sealed with the seal of the officer in charge of the police station. The seized property including vehicles involved shall be produced before the Deputy Commissioner of Prohibition and Excise having jurisdiction, to take action in accordance with the procedure specified in Section 13].

1. Sec. 14 substituted by A.P. Act 35 of 1995.

CHAPTER4 REGULATION OF MANUFACTURE, TRADE ETC. OF LIQUOR

15. Regulation of liquor other than arrack :-

The production, manufactuer, storage, possession, collection, purchase, sale and transport of liquor other than arrack and all other matters connected therewith shall be regulations the Andhra Pradesh Excise Act, 1968 or the Andhra Pradesh (Regulation of Wholesale Trade and Distribution and Retail Trade in Indian Liquor, Foreign Liquor, Wine and Beer) Act, 1993, as the case may be and the rules and notifications and orders issued thereunder.]

1. Chapter IV substituted by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).

(1) Subject to such rules as may be made in this behalf, the prescribed authority may issue, -

[&]quot;15. Exemptions.--

- (i) permits to persons who are foreigners under the Foreigners Act, 1939, Act XVI of 19391 and to persons who are non-resident Indians to consume liquor;
- (ii) licences to hotels and restaurants recognised as three star and above in accordance with such rules as may be made and to such categories of institutions as may be specified (sic) notification subject to such criteria as may be prescribed to sell foreign liquor or Indian liquor to the holders of permits granted under this Act;

(iii) (Omitted]

- (iv) permits to persons who are tourists from outside the State and to persons who are not ordinarily residents of the State to consume liquor;
- (v) permits to members serving or retired belonging to the armed forces to consume liquor;
- (vi) permits to companies, corporations, institutions, industrialists, exporters, importers and similar such functionaries as may be notified, who normally entertain foreigners, non-resident Indians and guests coming from outside the State in pursuance of their business activity or the activity connected with their institutions to buy and serve liquor;
- (vii) permits to consume liquor in cases of medical emergency; and
- (viii) permits for sacramental wine used in masses conducted in Churches.
- (2) Permits for possession and consumption of liquor shall be given at the entry points subject to such rules as may be made in this behalf to, -

- (i) foreign and non-resident Indian tourists who bring foreign liquor with them from abroad to the extent of their eligibility under the [Baggage Rules, 1978] made under the Customs Act, 1962 for their own consumption subject to proof of entry into India from abroad;
- (ii) Indians returning from abroad who are medically certified to be in need of consumption of liquor to the extent of their eligibility under the aforesaid [Baggage Rules, 19781 subject to proof of entry into India from abroad.
- (3) Whoever is in possession of liquor at the commencement of this Act of a quantity not exceeding one quart bottle and who are medically certified to be in need of periodic consumption of liquor may retain and use such liquor, and the liquor in excess of the said quantity shall be surrendered forthwith to the notified authority.
- (4) Whoever, at the commencement of this Act is in possession of any liquor, without any medical certification as to the need for the consumption of liquor in the case of an individual, and in other cases for any purpose, shall surrender such liquor, subject to such rules as may be made in this behalf.
- (5) A permit or licence granted under this section shall be in such form and for such period and subject to such conditions including conditions relating to the fee payable and as to its non-transferability, suspension, cancellation and attachment for violations, as may be prescribed.
- (6) Without prejudice to the action to be taken under sub-section (5) any person who is guilty of any violation of the conditions of the licence or permit granted under this section shall be liable to fine which may extend upto one thousand rupees."

<u>16.</u> Exemption of bona fide travellers and lawful consignments:-

Until the Government by notification otherwise direct and subject to such conditions as maybe prescribed, the provisions of this Act shall not be deemed to apply-

- (a) to liquor in the possession of bona fide travellers for their own personal use while passing through any local area in which this Act is in force; or
- (b) to lawful consignments of liquor carried through or into any such local area.

CHAPTER5 DETECTION, INVESTIGATION AND TRIAL OF OFFENCES

17. Issue of Search Warrants :-

- ¹[(1) If any Collector, Prohibition Officer or Magistrate upon information obtained after such inquiry as he thinks necessary, has reason to believe that an offence under Section 7, Section 7-A or Section 8 has been committed he may issue a warrant for a search for any liquor, materials, still, utensil, implement or apparatus in respect of which the alleged offence has been committed. Any person who has been entrusted with the execution of such a warrant may detain and search, and if he thinks proper, arrest any person found in the place searched, if he has reason to believe such person to be guilty of any offence under this Act and also seize and detain any excisable or other articles which he has reason to believe to be liable to confiscation under this Act.]
- 1. Substituted by A.P. Act 35 of 1995 (w.eX 18-7-1995).

18. Powers of entry without search warrant :-

Whenever, a Collector, any Prohibition Officer or any Police Officer, ¹[not below the rank of Sub-Inspector,] any officer in charge of a Police Station, has reason to believe that an offence under ²[Section 7, Section 7-A or Section 8] has been committed and that the delay occasioned by obtaining search warrant under Section 17 will prevent the execution thereof, he may, after recording his reasons and the grounds of his belief, at any time by day or night enter and search any place and may seize anything

found therein which he has reason to believe to be liable to confiscation under this Act; and may detain and search and, if he thinks proper, arrest any person found in such place whom he has reason to believe to be guilty of any offence under this Act and also seize and detain any excisable or other article which he has reason to believe to be liable to confiscation under this Act:

³[Proviso omitted]

- 1. Substituted for the words "not below the rank of inpector" by Ibid.
- 2. Substituted by Ibid.
- 3. Proviso omitted by ibid.

19. Powers of entry and inspection :-

The Collector, any Prohibition Officer or any Police Officer, $^{\mathbf{1}}$ [not below the rank of a Sub-Inspector] may enter and inspect, at any time by day or by night, any place in which it is reasonably suspected -

- (a) that any liquor is kept for sale or stored ²[otherwise than in accordance with the provisions of the Andhra Pradesh Excise Act, 1968, and the rules made thereunder.]
- (b) that an offence under 3 [Section 7, Section 7A or Section 8] is being committed;

and may examine, test, measure or weigh any material, still, utensil, implement, apparatus or liquor found in such place. (Corresponds to Sec. 30 of Repealed Act)

- 1. Substituted for the words "not below the rank of inpector" by A.P. Act 35 of 1995 (w.e.f. 18-7-1935).
- 2. Added by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).
- 3. Substituted by ibid.

20. Power to use force in case of resistance to entry :-

If any officer empowered to make an entry under Sections 17, 18 or 19 cannot otherwise make such entry, it shall be lawful for him to break open any outer or inner door or window and to remove any other obstacles to his entry into any such place.

21. Arrest of offenders and seizure of contraband liquor and articles without warrant :-

Any Prohibition Officer or any Police Officer, 1[not below the rank of a Sub-Inspector]-

- (a) may arrest without warrant any person found committing an offence punishable under 2[Section 7, Section 7-A, Section 8 or Section 9;]
- (b) may seize and detain any liquor or other article which he has reason to believe to be liable to confiscation under this Act; and
- (c) may search any person, vessel, vehicle, animal, package, receptacle or covering, upon whom or in which, he may have reasonable cause to suspect any such liquor or other article to be, or to be concealed.

22. Arrest of persons refusing to give name or giving false name :-

Any person, who may be caused or reasonably suspected of committing an offence under this Act, and who on demand made by any Prohibition Officer or any Police Officer 1[not below the rank of a Sub-Inspector] refuses to give his name and residence or who gives a name or residence which such officer has reason to believe to be false, may be arrested by such Officer in order that his name and residence may be ascertained.

23. Arrest, search etc., how to be made :-

Any person arrested under this Act, shall be informed, as soon as may be, of the grounds for such arrest and save as otherwise expressly provided in this Act, the provisions of the Code of Criminal Procedure, 1973, relating to arrests, detention in custody, searches, summons, warrants of arrests, search warrants, the

production of persons arrested and the disposal of things seized shall apply, as far as may be, to all actions taken in these respects under this Act.

24. Power to Prohibition and Excise Officer in matters of investigation :-

(1) Any Prohibition and Excise Officer 1[not below the rank of a Sub-Inspector] may, as regards offences under this Act, exercise within such area as may be notified in this behalf, powers conferred on an Officer in charge of a police station by the provisions of Code of Criminal Procedure, 1973:

Provided that any such power shall be subject to such restrictions and modifications, as may be prescribed.

(2) For the purposes of Section 156 of the said Code, the area in regard to which a Prohibition and Excise Officer is empowered under sub-section (1) shall be deemed to be a police station and such officer shall be deemed to be the officer-in-charge of such station.

25. Cognizance and trial of offences :-

¹[Notwithstanding anything contained in the Code of Criminal Procedure, 1973, all Offences under this Act shall be cognizable and the provisions of the said Code with respect to cognizable offences shall apply to them.

²[Provided that the offences punishable with imprisonment for a term not exceeding two years under this Act shall be tried in accordance with the procedure prescribed by Chapter XXI of the Code of Criminal Procedure, 1973.]

- 1. Marginal heading substituted by A.P. Act 10 of 1996 (w.e.f. 7-2-1996).
- 2. Proviso substituted for "Provided that the offences udner clause

(a) and proviso to clause (b) of Section 8 and Sections 10 and 11 shall be tried in accordance with the procedure prescribed by Chapter XXI of the Code of Criminal Procedure, 1973" by A.P. Act 5 of 1997.

25A. Enhanced punishment, after previous conviction :-

¹[If any person after having been previously convicted of an offence punishable under this Act subsequently comits and is convicted of an offence punishable under this Act he shall be liable upto twice the punishment which might be imposed on the first conviction under this Act]

1. Section 25-A inserted by A.P. Act 10 of 1996 (w.e.f. 7-2-1996).

26. Punishment for vexatious search or arrest :-

Any officer or person exercising powers under this Act, who -

- (a) without reasonable ground of suspicion, enters or searches or causes to be searched, any closed place, or
- (b) vexatiously and unnecessarily seizes the property of any person on the pretence of seizing or searching for anything liable to confiscation under this Act; or
- (c) vexatiously and unnecessarily detains, searches or arrests any person; or
- (d) maliciously and falsely lays information leading to a search seizure, detention or arrest; or
- (e) in any other way maliciously exceeds his lawful powers, shall be punished with imprisonment which may extend upto six months, or with fine which may extend upto five hundred rupees, or with both.

CHAPTER 6 MISCELLANEOUS

27. XXX XXX XXX :-

1. Section 27 Prohibition Committees omitted by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).

28. Duty of officials of all Departments and local bodies to assist :-

Officials of all Departments of the Government and of all local bodies shall be legally bounded to assist any Prohibition or Police Officer in carrying out the provisions of this Act.

29. Offences to be reported etc:

Every Official employed by the Government or by any local body other than a Police or any Prohibition Officer shall be bound to given (sic) information at the nearest police station or to a Prohibition (sic) breaches of any of the provisions of this Act which may come to his knowledge; and all such officials shall be bound to take all reasonable measures in their power to prevent the commission of any such breaches which they may know or have reason to believe are about or likely to be committed.

30. Protection of action taken under this Act :-

No suit or other legal proceedings shall lie against the Government or any officer or any other person empowered to exercise powers or to perform the functions under this Act for anything in good faith done or intended to be done under this Act.

31. Overriding effect :-

Save as otherwise provided, the provisions of this Act shall have effect, notwithstanding anything inconsistent therewith contained in the provisions of the Andhra Pradesh Excise Act, 1968 and the rules made thereunder for the time being in force.

31A. Power to remove difficulties :-

 1 [(1) If any difficulty arises in giving effect to the provisions of this Act, the Government may make such orders not inconsistent with the provisions of this Act, as appear to them to be necessary or expedient for the purpose 6f removing the difficulty:

Provided that no such order shall be made after the expiration of two years from the commencement of this Act.

- (2) Every order made under this section shall, as soon as may be after it is made, be laid down before the Legislative Assembly of the State.)
- 1. Inserted by A.P. Act 35 of 1995.

32. Savings :-

Nothing in this Act shall be deemed to preclude -

- (a) the Andhra Pradesh Beverages Corporation Limited to carry on trade in liquor in accordance with rules made in this behalf;
- (b) the buying and selling of liquor carried on by the military canteens in the State under any licence granted in accordance with the provisions of the Andhra Pradesh Excise Act, 1968 and the rules made thereunder; and
- ¹[(c) the consumption and utilisation of medicines, toilet preparations and other food material containing alcohol.
- ²[Explanation.-- Liquor for the purposes of this section does not include arrack].
- 1. Substituted by A.P. Act 35 of 1995.
- 2. Added by A.P. Act 5 of 1997 (w.e.f. 1-4-1997).

32A. Transitional provision :-

¹[(1) Notwithstanding anything contained in the Andhra Pradesh Prohibition Act, 1995, the Andhra Pradesh Liquor (Issue of Permit and Licence) Rules, 1995, the Indian Contract Act, 1872 or the terms and conditions of any agreement entered into with the

licensing authority under this Act or under the said rules, for the grant of all such permits and licences oh health grounds on the recommendation of the notified medical authorities specified under the said rules shall stand cancelled in public interest; and accordingly no suit or other proceeding shall be entertained or continued in any Court against such permitting or licensing authority or any person or authority whatsoever for the enforcement of any terms and conditions of such permit or licence so terminated or for any damages or compensation on the ground that any loss is sustained by the termination thereof before its expiry.

- (2) Within a period so seven days from the date of commencement of this Act, every licencee shall surrender to the permitting or licensing authority, the entire stock of liquor on the date of such commencement, is in the possession of any holder of any permit or licence which stood terminated under sub-section (1), on such terms and conditions, as may be prescribed.
- (3) All applications made for grant of permit or licence pending before the permitting or licensing authority on the appointed date and every action taken, or enquiry made in respect of such application, shall abate and all fees paid in connection there with (including the application fee and licence fee, if any) already paid shall be refunded.]
- 1. New Sec. 32-A, inserted by A.P. Act 35 of 1995 (w.e.f. 9-9-1995).

33. Power to make rules :-

- (1) The Government may, by notification, make rules for carrying out all or any of the purposes of this Act.
- (2) Every rule made under this Act shall, immediately after it is made, be laid before the Legislative Assembly of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be

comprised in one session or in two successive sessions and if, before the expiration of the session in which it is so laid or the session immediately following the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

34. Amendment of Act 17 of 1968 :-

- (1) In the Andhra Pradesh Excise Act, 1968-
- (1) In Section 1, for sub-section (2), the following shall be substituted, namely
- (2) It extends to the whole of the State of Andhra Pradesh: Provided that on and from the date of commencement of the Andhra Pradesh Prohibition Act, 1995 the provisions of this Act shall, in so far as they are inconsistent with the provisions of the said Act cease to operate."
- (2) In Section 5, for sub-section (1), the following shall be substituted, namely.--
- (1) The Government may appoint such number of Additional Commissioners, Joint Commissioners, Deputy Commissioners and Assistant Commissioners of Prohibition and Excise and District Prohibition and Excise Officers and such other officers as they think fit for the purpose of performing the functions respectively conferred on them by or under this Act."
- (3) Throughout the Act for the words "Excise Officer", "Commissioner of Excise "Additional Commissioner of Excise", "Deputy Commissioner of Excise", "Assistant Commissioner of

Excise", "Excise Superintendent", Assistant Excise Superintendent" and "Excise Department", the words, "Prohibition and Excise Officer", "Commissioner of Prohibition and Excise", "Additional Commissioner of Prohibition and Excise", "Deputy Commissioner of Prohibition and Excise", "Assistant Commissioner of Prohibition and Excise", "Prohibition and Excise Superintendent", "Assistant Prohibition and Excise Superintendent" and "Prohibition and Excise Department" shall respectively be substituted.

35. Repeal of Act X of 1937 etc :-

The Andhra Pradesh (Andhra Area) Prohibition Act, 1937 the Andhra Pradesh Prohibition Ordinance, 1994 and the Andhra Pradesh Prohibition (Amendment) Ordinance, 1995 (12 of 1995) are hereby repealed.